

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1759**

**TO BE ANSWERED ON THE 02<sup>ND</sup> JULY, 2019/ ASHADHA 11, 1941 (SAKA)**

**ORGANISED SERVICES STATUS FOR CAPF**

**1759. SHRI GURJEET SINGH AUJLA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is true that the Government had filed Special Leave Petition (SLP) against the Delhi High Court order dated 03.09.2013 granting Organised Group 'A' Service (OGAS) to the Central Armed Police Forces (CAPFs) officers *w.e.f.* 1986 and Non-Function Financial Upgradation (NFFU) thereof with effect from 01.01.2006 as recommended by 6<sup>th</sup> CPC for all OGAS officers which has been dismissed;**

**(b) if so, whether the Government is implementing it in totality; and**

**(c) if so, the status of implementation as on date and if not, the time by which the Government is likely to implement it in totality?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a): Yes, Sir.**

**(b) & (c): Action is being taken having regard to laid down processes/ procedures in this regard.**

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